

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO.133 (ND)/2017

IN THE MATTER OF:

Supercast Ispat India Pvt. Ltd. Applicant/petitioners
Vs.
The Registrar of Companies Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 06.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioners : Mr. Nibruti Samal, Adv.

For Respondent) : Ms. Aparna Mudiam, Assistant Registrar
of ROC

ORDER

The company was struck off in the year 2003 and learned Assistant Registrar appearing for the ROC states that the record of the case is in Manesar and it is likely to take some more time to file reply. Let the reply be filed within two weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter on 13th November, 2017.

—Sd—

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

—Sd—

(DEEPA KRISHAN)
MEMBER(TECHNICAL)